

**DIVISION BENCH**

**ITEM NO. 169**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No. 29/2020 IN CP No. 300/ALD/2018**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> September,  
2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>SANJAY KUMAR AGARWAL &amp; OTHERS V/S CORAL FUND SOLUTIONS PVT LTD</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Adesh Tandon, Adv.

: *For the applicant*

Sh. Prashant Kumar, Adv.

: *For the respondent no. 2-4*

**ORDER**

Due to paucity of time, the matter could not be taken up.

Hence, adjourned to 5<sup>th</sup> December, 2022.

*— Sd —*

**Dr. R.C. Srivastava  
(Court Officer)**

**27<sup>th</sup> August, 2022**

*Priya Agarwal  
(Stenographer)*